

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.ST.23/95 with
Urgent Note No.7/95

O.A. NO.

T.A. NO.

DATE OF DECISION 9/5/1995

Shri P.T.Padia

Petitioner

P IN P

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

Shri R.T.Padia

residing at K-10, Second floor,
Arihant Nagar, Memnagar,
Ahmedabad.

Applicant

Advocate P IN P

versus

1. Union of India,
The Secretary,
Ministry of Finance,
Department of Revenue,
New Delhi.
2. The Principal,
Shri D.S.Solanki,
Collector of Central Excise
& Customs, Race Course Circle,
Vadodara.
3. The Collector,
R.Sundaraman,
Central Excise & Customs,
Near Akashgani Bhavan,
Ahmedabad.

ORAL ORDER

CA. St. 23/95 with

Urgent Note No. 7/95

Date: 9/5/95

Per Hon'ble Mr.N.B.Patel

Vice Chairman

The applicant is not present. There is a note for purporting to have been signed by him stating that the applicant withdraws the Contempt Application. Contempt Application is, therefore, rejected.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman